

**Bangalore Metropolitan Region Development Authority
(Amendment) Act, 2005**

8 of 2005

[23 March 2005]

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An Act further to amend the Bangalore Metropolitan Region Development Authority Act, 1985. Whereas, it is expedient further to amend the Bangalore Metropolitan Region Development Authority Act, 1985 (Karnataka Act 39 of 1985), for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the fifty-sixth year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Bangalore Metropolitan Region Development Authority (Amendment) Act, 2005.
- (2) It shall come into force at once.

2. Amendment Of Section 2 :-

In section 2 of the Bangalore Metropolitan Region Development Authority Act, 1985, in clause (c), for the words "Malur Taluk of Kolar District", the words "Bangalore Rural District" shall be substituted.